

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

3

Original Application No 949/93

XXXXXXXXXXXXXXXXXXXXXXXXXXXX

DATE OF DECISION 29.10.1993

Shri V.A.Rao

Petitioner

Shri V.V.Pai

Advocate for the Petitioners

Versus

Union of India & Ors.

Respondent

Shri J.G.Sawant

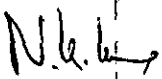
Advocate for the Respondent(s)

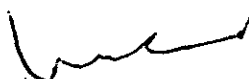
CORAM:

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri N.K.Verma, Member (A)

- ~~1. Whether Reporters of local papers may be allowed to see the Judgment ?~~
2. To be referred to the Reporter or not ? ^{NO}
- ~~3. Whether their Lordships wish to see the fair copy of the Judgment ?~~
4. Whether it needs to be circulated to other Benches of the Tribunal ?


(N.K.VERMA)
MEMBER (A)


(M.S.DESHPANDE)
VICE CHAIRMAN

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THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

OA.NO. 949/93

Shri Vasant Aher Rao

Applicant

V/S.

Union of India & Ors.

Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri N.K.Verma

Appearance

Shri V.V.Pai
Advocate
for the Applicant

Shri J.G.Sawant
Advocate
for the Respondents

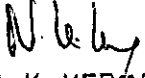
ORAL JUDGEMENT

Dated: 29.10.1993

(PER: M.S.Deshpande, Vice Chairman)

Heard counsel. Shri Sawant makes a statement that the applicant has already been appointed by the letter dated 26.10.1993 upto 31.3.1994 or till the post is filled up on regular basis, whichever is earlier. Since the applicant's appointment was temporary and he would not have any right to permanent employment. The contention of the applicant was that he should be considered whenever a regular appointment is available in addition to the letter dated 26.10.1993.

2. We direct that the applicant may be considered for regular appointment in accordance with rules if he is eligible.
3. With these directions we dispose of this application.
4. Dasti.


(N.K.VERMA)
MEMBER (A)


(M.S.DESHPANDE)
VICE CHAIRMAN

mrj.